



PUBLISHED BY AUTHORITY

No. 30

CUTTACK, FRIDAY, JULY 28, 1944

SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

## PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.  
Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

DEPARTMENT OF SUPPLY AND TRANSPORT  
NOTIFICATIONS*The 26th July 1944*

**No. 12935-S.T.**—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor  
C. S. JHA

*Secretary to Government*

*New Delhi, 3rd June 1944*

No. 130(1)-TA/43—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Cotton Textiles Sizing and Filling Control Order, 1942, namely:—

For sub-clause (b) of clause 3 of the said Order the following sub-clause shall be substituted, namely:—

“(b) No person shall use wheat flour or Glucose for the purpose of sizing or filling cotton piecegoods except with the permission in writing of the Textile Commissioner, Bombay, or any other officer authorised by him in this behalf and in accordance with such terms as may be laid down by him.”

R. B. ELWIN

*Deputy Secy. to the Govt. of India*

*The 26th July 1944*

**No. 12937-S.T.**—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished in the *Orissa Gazette* for information of the general public.

By order of the Governor  
C. S. JHA

*Secretary to Government*

*New Delhi, 29th June 1944*

No. 21(4)-G.C./44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order:—

1. (1) This Order may be called the Footwear Control Order, 1944.

(2) It extends to the whole of British India.

(3) It shall come into force at once.

2. In this Order, unless there is anything repugnant in the subject or context,—

“Controlled price” in relation to footwear of any description means the price shown in the Schedules to this Order as the controlled price for footwear of that description.

“Factor” means a person other than a manufacturer who carries on the business of purchasing footwear manufactured by cottage manufacturers for resale to wholesalers or retailers.

“Footwear” means any article of footwear made wholly or partly of leather and includes chappals and sandals.

“Manufacturer” means a person who manufactures footwear for sale.

“Retailer” means a person other than a manufacturer or importer who carries on the business of selling any footwear otherwise than for the purpose of resale.

“Wholesaler” means a person other than a manufacturer or importer who carries on the business of selling footwear for the purpose of resale.

3. The provisions of this Order shall not apply in relation to—

(a) footwear imported from outside India; and

(b) footwear which is specially made to measure for a particular person for his own use.

4. (1) No person shall charge for any footwear sold by him a price exceeding that specified in appropriate part and column of schedules I, II or III against that description of footwear:

Provided that in relation to footwear not specified in Schedules I and II his provision shall have effect only from the 1st September 1944.

(2) For the purposes of sub-clause (1) the price charged by a manufacturer, wholesaler or factor shall be calculated inclusive of packing and transportation charges up to the railway station nearest to the purchasers' place of business.

5. No factor shall, after the 1st September 1944, purchase footwear in the course of his business as such factor at a price less than 72 per cent of the retail price of the footwear.

6. Every retailer shall display prominently in his shop a true copy of Schedules I, II and Part C of Schedule III to this Order and allow any customer to refer to it.

7. (1) All footwear shall have clearly impressed on the sole thereof:—

(a) the name of the brand, or if the footwear is not of a named brand, the name of the manufacturer or factor who has impressed on the footwear the particulars prescribed in this sub-clause;

(b) the size;

(c) except in the case of footwear specified in Schedules I and II, the letter A, B or C representing the quality of the footwear as defined in Column 2 of Schedule III;

(d) the price that the retailer may charge for it.

(2) No manufacturer shall distribute, sell or in any way deal with any footwear unless he has clearly impressed on the sole thereof the particulars required by sub-clause (1):

Provided that in the case of footwear purchased by a factor from a cottage manufacturer for resale the factor and not the cottage manufacturer shall clearly impress on the soles of such footwear the particulars required by sub-clause (1):

(3) No retailer shall have in his possession any footwear which does not bear the impression required by sub-clause (1).

Provided that till the 31st August 1944 the marks required under sub-clause (1) may be made in indelible ink or by affixing paper slips.

8. Any officer authorised in this behalf by the Central Government or the Provincial Government may, with a view to securing compliance with this Order,—

(a) require any person to give any information in his possession in respect of any business carried on by that or any other person;

(b) inspect or cause to be inspected any books or other documents belonging to or under the control of any person;

(c) enter and search, or authorise any person to enter and search, any premises, and seize, or authorise any person to seize, any article in respect of which he has reason to believe that a contravention of this Order has been committed.

9. Any court trying a contravention of this Order may, without prejudice to any other sentence which it may pass, direct that any footwear in respect of which the court is satisfied that the order has been contravened, shall be forfeited to His Majesty.

10. The Central Government may, by special or general order exempt any person or class of persons from all or any of the provisions of this Order.

H. M. PATEL

*Joint Secy. to the Govt. of India*



## SCHEDULE I (See Clause 4)

## "Flex" Brand Footwear manufactured by the North West Tannery Co.

Column 1. Description of Footwear.	Column 2. Sizes.	Column 3. Manufacturers' Price to Retail Agents.			Column 4. On Sale to Retail Customer		
		Rs.	A.	P.	Rs.	A.	P.
Flex "Cobra" Brand, Men's Style. Laced Footwear. Hand welted ..	Men's Sizes 5 to 12 ..	11	4	0	15	0	0
	Youth's Sizes 1 to 4 ..	9	12	0	13	0	0
	Boy's Sizes 10 to 13 ..	8	7	0	11	4	0
Flex "Elephant" Brand, Men's Style, Laced Footwear. Staple Welted.	Men's Sizes 5 to 12 ..	9	6	0	12	8	0
	Youth's Sizes 1 to 4 ..	8	4	0	11	0	0
	Boy's Sizes 10 to 13 ..	7	2	0	9	8	0
Flex "Elephant" Brand, Men's Style, Full Slippers, Salims, Grecians and Court Shoes. Staple Welted	Men's Sizes 5 to 12 ..	7	14	0	10	8	0
	Youth's Sizes 1 to 4 ..	6	15	0	9	4	0
	Boy's Sizes 10 to 13 ..	6	0	0	8	0	0
Flex "Utility" Brand, Men's Style. Laced Footwear. Staple Welted	Men's Sizes 5 to 12 ..	8	6	6	10	8	0
	Youth's Sizes 1 to 4 ..	7	6	5	9	4	0
	Boy's Sizes 10 to 13 ..	6	6	5	8	0	0
Flex "Utility" Brand, Men's Style, Full Slippers, Salims, Grecians and Court Shoes. Machine sewn.	Men's Sizes 5 to 12 ..	7	0	0	8	12	0
	Youth's Sizes 1 to 4 ..	6	3	3	7	12	0
	Boy's Sizes 10 to 13 ..	5	3	2	6	8	0
Flex "Elephant" Brand, Lined Chrome Calf Chappies ..	Men's Sizes 5 to 12 ..	6	15	0	9	4	0
	Youth's Sizes 1 to 4 ..	6	0	0	8	0	0
	Boy's Sizes 10 to 13 ..	5	4	0	7	0	0
"Flex" Brand, Unlined Leather Chappies ..	Men's Sizes 5 to 12 ..	4	3	2	4	15	0
"Flex" Brand, Chappals. Pattern	23/602 } ..	3	5	7	3	15	0
	24/603 } ..	2	15	7	3	8	0
	25/604 } ..	2	15	7	3	8	0
	26/605 } ..	2	8	0	2	15	0

## SCHEDULE II (See Clause 4)

## "Bata" Brand footwear, manufactured by the Bata Shoe Co., Ltd.

Type of shoe	No. as per 1944 catalogue	Brief particulars	Maximum retail price
			Rs. A. P.
Gents' Shoe ..	Article 9937—46738 ..	Black and Brown box side, all leather	9 8 0
Do. ..	66378		
Gents' slipper ..	Article 9937—66837 ..	Black box side, fabric socks, all leather	8 0 0
Do. ..	Article 0908—66809 ..	Black box side, fabric socks and lining, leather insole, rubber heel	6 15 0
Do. ..	Article 0908—46807 ..	Black and Brown box side, sheep skin socks, fabric lining, rubber heel	7 14 0
Do. ..	Article 8907—44710 ..	Brown Box Side, split leather socks, fabric lining, remainder all leather	8 15 0
Ladies' Shoe ..	Article 4925—46165 ..	Black or Brown Box uppers, Champagne sheep quarter lining and sock leather soles. Wooden heel.	10 12 0
Do. ..	Article 7335—67435 ..	Combined suede and kid, kid quarter lining and socks wooden heel rest all leather.	16 15 0
Ladies' Sandal..	Article 4995—46169 ..	Brown Box Side, wooden heel, champagne sheep lining and sock, all leather.	9 14 0
Do. ..	Article 4085—76127 ..	Split leather upper, wooden heel, remainder all leather	4 15 0
Do. ..	(in different colour).		
Do. ..	Article 4995—46183 ..	Brown Box Side wooden heels, remainder all leather	5 15 0
Do. ..	Article 4385—46145 ..	Suede Leather, wooden heels, champagne, sheep counter lining and socks, all "leather."	7 15 0
Do. ..	(in different colour.)		
Do. ..	Article 4565—56191 ..	Red kid, champagne, sheep counter lining and socks wooden heels, remainder all leather.	7 15 0
Do. ..	Article 1385—16193 ..	White Buck Skin, Champagne, sheep counter lining and socks, wooden heels, all leather.	9 15 0
Do. ..	Article 4965—46112 ..	Brown or Black Box side, sheep counter lining and socks, wooden heels remainder all leather.	7 15 0
Do. ..	Article 1925—46135 ..	Black or Brown Box side, sheep counter lining and socks, wooden heels, remainder all leather.	9 14 0
Do. ..	Article 1465—0121 ..	Printed fabric socks wooden heels, remainder all leather	4 15 0
Do. ..	Article 4465—7126 ..	Coloured canvas, fabric socks, wooden heels, remainder all leather	5 8 0
Do. ..	Article 9305—64481 ..	Combined suede and kid, Grey sheep quarter lining and socks, wooden heels, all leather.	16 15 0
Chappals ..	Article 897—41415 ..	Brown Box Side, Sheep lining, cow hide bottom	3 8 0
	Article 297—41462 ..	Ditto	3 4 0
	Article 297—41466 ..	Ditto	3 8 0
	Article 0988—46771 ..	Brown Box side, sheep lining and sock, remainder all leather	8 12 0
	Article 295—61406 ..	Brown Box side, sheep lining, cow hide bottom	2 4 0
	46407		
	Article 295—61454 ..	Ditto	2 2 0
	41454		
	Article 295—41466 ..	Ditto	2 8 0
	61466		
	Article 235—31455 ..	Sude sheep lining, imitation, silver piping, cow hide bottom	2 12 0
	Article 292—3-47130 ..	Brown Box side, sheep lining, cow hide bottom	1 12 0
	Article 294—67408 ..	Ditto	2 4 0
Children's shoe ..	Article 5981—44713 ..	Brown Box Side, all leather	2 15 0
Do. ..	Article 5961—44752 ..	Brown Box Side, Split socks and stiffener, leather sole and heel	4 4 0
Do. ..	Article 5921—44701 ..	Brown Box Side fabric lining, remainder all leather	4 8 0
Do. ..	Article 5962—44752 ..	Brown Box Side, Split socks and stiffener, leather sole and heel	4 8 0
Do. ..	Article 5922—44701 ..	Brown Box Side sheep quarter lining, fabric socks and toe puff, all leather.	5 8 0
Do. ..	Article 5903—44752 ..	Brown Box Side, Split socks and stiffener, leather sole and heel	4 15 0
Do. ..	Article 5923—44701 ..	Brown Box side sheep quarter lining, fabric socks and toe puff, rest all leather.	5 15 0
Do. ..	Article 1934—44737 ..	Brown Box Side, sheep lining, all leather, fabric socks, rubber heel, remainder all leather.	6 15 0
Children's Slippers ..	Article 5902—44710 ..	Brown Box Side fabric lining, and toe puff, remainder all leather	4 6 0
Do. ..	Article 5903—44701 ..	Brown Box Side fabric lining socks and toe puff, remainder all leather	4 12 0
Children's Chappals ..	Article 297—41461 ..	Brown Box Side, Sheep lining, cow hide bottom	2 15 0

## SCHEDULE III (See Clause 4)

## Footwear other than that specified in Schedules I and II

PART A.—On scale (i) by a manufacturer to a wholesaler or (ii) by a factor to a wholesaler

Column 1 Description of Footwear	Column 2 Quality	Column 3 Ceiling price according to size			
		Men's sizes 5 to 12	Youth's sizes 1 to 4	Boy's sizes 10 to 13	Children's sizes 6 to 9
		Rs. A. P.	Rs. A. P.	Rs. A. P.	Rs. A. P.
1. Men's style laced footwear all types, made wholly of leather. Fitted with double leather soles leather insoles and heels, welted make.	'A' Good quality chrome calf uppers, beaded edge, good quality soles with middle, full heel lifts, superior workmanship.	13 8 0	11 12 0	10 2 0	7 8 0
	'B' Medium quality chrome leather upper beaded edges, solid soles with storm or plain welts, full heel lifts.	12 0 0	10 8 0	9 0 0	6 0 0
	'C' Cheap quality chrome leather uppers, raw edge, good soles, plain welts, pieced heel lift.	9 0 0	8 4 0	7 8 0	4 8 0
2. Men's style, laced footwear, all types, made wholly or partly of leather. Fitted with double leather soles, and manufactured other than by the welted process.	'A' Medium quality chrome calf uppers, beaded edges, good quality soles, full heel lifts.	10 8 0	9 2 0	7 14 0	5 13 0
	'B' Medium quality chrome leather uppers, beaded edges, all leather except stiffeners and toepuff; pieced heels lifts.	8 10 0	7 8 0	6 12 0	4 8 0
	'C' Cheap quality chrome leather uppers, raw edges, leather board insoles, stiffened and toepuff, pieced heel lifts.	7 5 0	6 0 0	5 4 0	3 12 0
3. As above but fitted with single leather soles and manufactured other than by the welted process.	'A' The same as in No. 2	9 8 0	8 6 0	7 4 0	5 6 0
	'B' Do.	7 8 0	7 2 0	6 0 0	4 2 0
	'C' Do.	6 12 0	6 0 0	5 1 0	3 6 0
4. Men's style, full slippers, salims, Grecians and Court Shoes, and Sandals made wholly or partly of leather, and fitted with double leather soles.	'A' Do.	9 8 0	8 6 0	7 4 0	5 6 0
	'B' Do.	8 1 0	6 15 0	6 0 0	8 15 0
	'C' Do.	6 12 0	5 13 0	5 1 0	3 3 0
5. As above but fitted with single leather soles.	'A' Do.	7 14 0	6 15 0	6 0 0	4 7 0
	'B' Do.	6 12 0	5 13 0	4 11 0	3 12 0
	'C' Do.	5 4 0	4 14 0	3 15 0	3 3 0
6. Chappals, all types, men's	'A' Good quality leather uppers, solid sole with middle all leather.	5 10 0	3 12 0	3 0 0	2 4 0
	'B' Medium quality leather uppers, solid soles all leather.	4 14 0	3 0 0	2 10 0	1 14 0
	'C' Medium quality leather uppers, made partly of leather.	4 2 0	2 10 0	2 4 0	1 8 0
7. Women's type footwear, all types, other than sandals and chappals.	'A' Superior leather uppers, leather lining and socks.	13 8 0			11 4 0
	'B' Spilt or other leather or a combination of leather and fabric uppers, fabric or leather lining and socks.	12 0 0			10 2 0
	'C' Fabric upper, fabric or leather lining and socks.	9 0 0			7 14 0
8. Women's types sandals	'A' The same as in No. 7	11 4 0			9 0 0
	'B' Do.	10 2 0			7 8 0
	'C' Do.	7 14 0			6 0 0
9. Chappals, all types, women's	'A' Good quality leather uppers, solid soles with middle all leather.	4 8 0			3 15 0
	'B' Medium quality leather uppers, solid soles all leather.	4 2 0			3 6 0
	'C' Medium quality leather uppers, made partly of leather.	3 6 0			2 13 0
10. Children's footwear, other than descriptions mentioned above.					
	'A' The same as in No. 9	3 12 0			
'B' Do.	3 0 0				
'C' Do.	2 4 0				



## SCHEDULE III (See Clause 4)

## Footwear other than that specified in Schedules I and II

## PART B.—On sale by a wholesaler or factor to a retailer

Column 1 Description of Footwear	Column 2 Quality	Column 3 Ceiling price according to size			
		Men's sizes 5 to 12	Youth's sizes 1 to 4	Boy's sizes 10 to 13	Children's sizes 6 to 9
		Rs. A. P.	Rs. A. P.	Rs. A. P.	Rs. A. P.
1. Men's style, laced footwear, all types, made wholly of leather. Fitted with double leather soles, leather insoles and heels, welted make.	'A' Good quality chrome calf uppers; beaded edges, good quality soles with middle, full heel lifts, superior workmanship.	14 6 0	12 8 0	10 13 0	8 0 0
	'B' Medium quality chrome leather upper, beaded edges, solid soles with storm or plain welts, full heel lifts.	12 13 0	11 3 0	9 10 0	6 6 0
	'C' Cheap quality chrome leather uppers, raw edge, good soles, plain welts, pieced heel lift.	9 10 0	8 13 0	8 0 0	4 13 0
2. Men's style, laced footwear, all types, made wholly or partly of leather. Fitted with double leather soles, and manufactured other than by the welted process.	'A' Medium quality chrome calf uppers, beaded, edges, good quality soles full heel lifts.	11 8 0	9 11 0	8 6 0	6 3 0
	'B' Medium quality chrome leather uppers, beaded edges, all leather except stiffeners and toepuff; pieced heel lifts.	9 3 0	8 0 0	7 3 0	4 13 0
	'C' Cheap quality chrome leather uppers—raw edges, leather board insoles, stiffened and toe-puff; pieced heel lifts	7 13 0	6 6 0	5 10 0	4 0 0
3. As above but fitted with single leather soles and manufactured other than by the welted process.	'A' The same as in No. 2 ..	10 2 0	8 14 0	7 11 0	5 11 0
	'B' Do. ..	8 0 0	7 10 0	6 6 0	4 6 0
	'C' Do. ..	7 3 0	6. 6 0	5 6 0	3 10 0
4. Men's style, full slippers, salims, Grecians and Court Shoes, and sandals made wholly or partly of leather, and fitted with double leather soles.	'A' Do. ..	10 2 0	8 14 0	7 11 0	5 11 0
	'B' Do. ..	8 10 0	7 6 0	6 6 0	4 3 0
	'C' Do. ..	7 3 0	6 3 0	5 6 0	3 6 0
5. As above but fitted with single leather soles.	'A' Do. ..	8 6 0	7 6 0	6 6 0	4 11 0
	'B' Do. ..	7 3 0	6 3 0	5 0 0	4 0 0
	'C' Do. ..	5 10 0	5 8 0	4 3 0	3 6 0
6. Chappals all types, men's	'A' Good quality leather uppers, solid soles with middle all leather.	6 0 0	4 0 0	3 3 0	2 6 0
	'B' Medium quality leather uppers, solid soles all leather.	5 3 0	3 3 0	2 13 0	2 0 0
	'C' Medium quality leather uppers made partly of leather.	4 6 0	2 13 0	2 6 0	1 10 0
		Ladies sizes 2 to 7		Maid's sizes 10 to 1	
		Rs. A. P.		Rs. A. P.	
7. Women's type footwear, all types, other than sandals and chappals.	'A' Superior leather uppers, leather lining and socks.	14 6 0		12 0 0	
	'B' Split or other leather or a combination of leather and fabric uppers, fabric or leather lining and socks.	12 13 0		10 12 0	
	'C' Fabric uppers, fabric or leather lining and socks.	9 10 0		8 6 0	
8. Women's type sandals	'A' The same as in No. 7	12 0 0		9 10 0	
	'B' Do. ..	10 12 0		8 0 0	
	'C' Do. ..	8 6 0		6 6 0	
9. Chappals, all types, women's	'A' Good quality leather uppers, solid soles with middle all leather.	4 13 0		4 3 0	
	'B' Medium quality leather uppers, solid soles all leathers.	4 6 0		3 10 0	
	'C' Medium quality leather uppers, made partly of leather.	3 10 0		3 0 0	
		Children's sizes, 6 to 9			
		Rs. A. P.			
10. Children's footwear, other than descriptions mentioned above.	'A' The same as in No. 9 ..	4 0 0			
	'B' Do. ..	3 3 0			
	'C' Do. ..	2 6 0			

SCHEDULE III (See Clause 4)  
Footwear other than that specified in Schedules I and II  
PART C.—On retail sale

Column 1 Description of Footwear	Column 2 Quality	Column 3 Ceiling price according to size			
		Men's sizes 5 to 12	Youth's sizes 1 to 4.	Boy's sizes 10 to 13	Children's size 6 to 9
		Rs. A. P.	Rs. A. P.	Rs. A. P.	Rs. A. P.
1. Men's style, laced footwear all types, made wholly of leather. Fitted with double leather soles leather insoles and heels, welted make.	'A' Good quality chrome calf upper, beaded edges, good quality soles with Middle, full heel lifts, superior workmanship.	18 0 0	15 10 0	13 8 0	10 0 0
	'B' Medium quality chrome leather upper, beaded edges, solid soles with storm or plain welts, full heel lifts.	16 0 0	14 0 0	12 0 0	8 0 0
	'C' Cheap quality chrome leather upper, raw edge, good soles plain welts, pieced heel lifts.	12 0 0	11 0 0	10 0 0	6 0 0
2. Men's style, laced footwear all types, made wholly or partly of leather. Fitted with double leather soles, and manufactured other than by the welted process.	'A' Medium quality chrome calf upper, beaded edges, good quality soles, full heel lifts.	14 0 0	12 2 0	10 8 0	7 12 0
	'B' Medium-quality chrome leather uppers, beaded edges, all leather except stiffeners and toepuff, pieced heel lifts.	11 8 0	10 0 0	9 0 0	6 0 0
	'C' Cheap quality chrome leather uppers—raw edges, leather board insoles, stiffened and toepuff, pieced heel lifts.	9 12 0	8 0 0	7 0 0	5 0 0
3. As above but fitted with single leather soles and manufactured other than by the welted process.	'A' The same as in No. 2	12 10 0	11 2 0	9 10 0	7 2 0
	'B' Do.	10 0 0	9 8 0	8 0 0	5 8 0
	'C' Do.	9 0 0	8 0 0	6 12 0	4 8 0
4. Men's style, full slippers, salims, Grecians and Court Shoes, and sandals made wholly or partly of leather, and fitted with double leather soles.	'A' Do.	12 10 0	11 2 0	9 10 0	7 2 0
	'B' Do.	10 12 0	9 4 0	8 0 0	5 4 0
	'C' Do.	9 8 0	7 12 0	6 12 0	4 4 0
5. As above but fitted with single leather soles.	'A' Do.	10 8 0	9 4 0	8 0 0	5 14 0
	'B' Do.	9 0 0	7 12 0	6 4 0	5 0 0
	'C' Do.	7 0 0	6 8 0	5 4 0	4 4 0
6. Chappals all types, men's	'A' Good quality leather uppers, solid soles with middle all leather.	7 8 0	5 0 0	4 0 0	3 0 0
	'B' Medium quality leather uppers, solid soles all leather.	6 8 0	4 0 0	3 8 0	2 8 0
	'C' Medium quality leather uppers, made partly of leather.	5 8 0	3 8 0	3 0 0	2 0 0
7. Women's type footwear. All types, other than sandals and chappals.	'A' Superior leather uppers, leather lining and socks.	18 0 0			15 0 0
	'B' Split or other leather or a combination of leather and fabric uppers, fabric or leather lining and socks.	16 0 0			13 8 0
	'C' Fabric uppers, fabric or leather lining and socks.	12 0 0			10 8 0
8. Women's type sandals	'A' The same as in No. 7	15 0 0			12 0 0
	'B' Do.	13 8 0			10 0 0
	'C' Do.	10 8 0			8 0 0
9. Chappals, all types, women's	'A' Good quality leather uppers, solid soles with middle all leather.	6 0 0			5 4 0
	'B' Medium quality leather uppers, solid soles all leathers.	5 8 0			4 8 0
	'C' Medium quality leather uppers, made partly of leather.	4 8 0			3 12 0
10. Children's footwear, other than descriptions mentioned above.	'A' The same as in No. 9	5 0 0			
	'B' Do.	4 0 0			
	'C' Do.	3 0 0			
			Ladies sizes 2 to 7		Maid's sizes 10 to 1
			Rs. A. P.		Rs. A. P.
			18 0 0		15 0 0
			16 0 0		13 8 0
			12 0 0		10 8 0
			15 0 0		12 0 0
			13 8 0		10 0 0
			10 8 0		8 0 0
			6 0 0		5 4 0
			5 8 0		4 8 0
			4 8 0		3 12 0
			Children's sizes 6 to 9		
			Rs. A. P.		
			5 0 0		
			4 0 0		
			3 0 0		



The 26th July 1944

**No. 12933-S.T.**—The following Amendment to the Schedule of Maximum Prices Fixed under the Drugs Control Order, 1943, issued by the Government of India in the Department of Industries and Civil Supplies in their notification No. 475-D.M. (1) 44, dated the 15th July 1944 is republished for general information.

By order of the Governor  
C. S. JHA  
Secretary to Government

GOVERNMENT OF MADRAS  
DEVELOPMENT DEPARTMENT

AMENDMENT No. 3

to the  
Schedule of maximum prices fixed under the Drugs Control Order, 1943

The price reductions in this amendment will take effect from the 15th August 1944.

*Index of Drugs*

Page VIII—

After 'Calcium Gluconate (Howards) 8'

Insert 'Calcium Gluconate (Merrell) 104 A'

After 'Camphorodyne (Kemp & Co.) 96

Insert 'Camphorodyne (Standard Pharmaceuticals) 102'

Page X—

After 'Ephedrine Hydrochloride (Bulk) 108'

Insert 'Ephedrine Hydrochloride (Bengal Chemicals) 86'

Page XV—

After 'Pituitary Extract (Posterior Lobe) (B. D. H.) 22'

Insert 'Pituitary Extract (Eli Lilly) 95'

Page XVII—

After 'Suerets 73'

Insert 'Sulfana 104 A'

After 'Sulphanilamide tablets and Powder 60'  
(May and Baker)

Insert 'Sulphanilamide tablets (Merrell) 104 A'

After 'Thiamine Hydrochloride (Mead Jahnsen) 97'

Insert 'Thiamine Hydrochloride (Merrell) 104 A'

*Schedule of Maximum Prices*

'0-8-1—Martin & Harris Ltd.

Page 54—

Sulfadiazine in cols. 2, 3 and 4 insert the following:—  
'Single tablet Ditto 0-3-0'

Page 55—

Sulfaguanidine in cols. 2, 3 and 4 insert the following:—  
'Single tablet Ditto 0-2-6'

*Parke Davis & Company*

Page 67—

Sulfazine

50 × 7½ gr. tablets in col. 4 for '9-5-0' read '7-1-0'

100 × 7½ gr. tablets in col. 4 for '15-0-0' read '12-9-0'

*Volkart Brothers*

Page 72—

Insulin—

5 cc (100 units) in col. 4 for '2-0-0' read '1-5-0'

5 cc (200 units) in col. 4 for '2-12-0' read '2-3-0'

10 cc (200 units) in col. 4 for '2-12-0' read '2-3-0'

10 cc (400 units) in col. 4 for '4-12-0' read '3-7-0'

10 cc (80 units) in col. 4 for '9-3-0' read '7-3-0'

Nicotinic Acid

25 × 100 mgm. tablets in col. 4 for '3-0-0' read '2-0-0'

100 × 100 mgm. tablets in col. 4 for '7-7-0' read '7-0-0'

Page 73—

Sulfanilamide—

100 × 7½ gr. tablets in cols. 2 to 4 delete all particulars

500 × 7½ gr. tablets in col. 4 for '13-1-0' read '11-10-0'

5000 × 7½ gr. tablets in col. 4 for '119-9-0' read '100-0-0'

Sulfasuxidine—

100 × 0.50 gm. tablets in col. 4 for '30-8-0' read '20-8-0'

1000 × 0.50 gm. tablets in col. 4 for '230-0-0' read '170-0-0'

Thiamine Hydrochloride

25 × 3 mgm. tablets in col. 4 for '2-0-0' read '2-0-0'

100 × 3 mgm. tablets in col. 4 for '9-5-0' read '7-0-0'

5 cc 20 mgm. per cc. in cols. 2 to 4 delete all particulars

5 cc 50 mgm. per cc. in col. 4 for '10-13-0' read '3-10-0'

Vitmol—

12 oz. in cols. 2 to 4 delete all particulars.

14 oz. in cols. 4 for '6-3-0' read '5-7-0'

Vitmol Compound—

12 oz. bottle in cols. 2 to 4 delete all particulars.

14 oz. bottle in cols. 4 for '6-3-0' read '5-7-0'

Bengal Chemical and Pharmaceutical Works Ltd.

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Anabin (Kurchi Bismuthous Iodide)—in cols. 2, 3 and 4 insert the following '12 × 2½ gr. tablets—Ditto—1-6-0'

Caspin—In cols. 2, 3 and 4 insert the following:—

'Packet of 2 tablets—Ditto—0-1-6'

After 'Entrokin' insert the following in cols. 1, 2, 3 and 4

'Ephedrine Hydrochloride—Container of 6 × ½ gr. tablets  
Ditto—0-15-0'

Eli Lilly International Corporation

Page 95—

After 'Nipectin' insert the following in cols. 1, 2, 3 and 4

'Pituitary Extract (Anterior Lobe)—Single ampoule—  
Ditto—1-2-0'

Martin and Harris

Page 97—

Sulfamerazine —

20 × 7½ gr. tablets in col. 4 for '4-2-0' read '3-12-0'

100 × 7½ gr. tablets in col. 4 for '16-14-0' read '14-7-0'

1000 × 7½ gr. tablets in col. 4 for '140-10-0' read '126-0-0'

Standard Pharmaceutical Works Ltd.

Page 102—

Before Carbo Stibamide insert the following in cols. 1, 2, 3, and 4

Camphorodyne

Container of 1 lb. in cols. 1, 2, 3, and 4 8-0-0

Container of 1 oz. ditto 0-10-0

Page 104—Volkart Brothers

Sulfasuxidine

Single tablet in col. 4 for '0-5-0' read '0-3-0'

*Miscellaneous*

Langdale's Essence of Cinnamon,—Container of 1 oz. in col. 4 for '1-4-0' read '1-7-0'

Langdale's Essence of Cinnamon with Quinine in cols. 1 to 4 delete all particulars.

Langdale's Cinnamon tablets—Container in col. 4 for '1-4-0' read '1-7-0'

Price's Essence of Ginger—Container of 1 oz. in col. 4 for '1-1-0' read '1-5-0'

Price's Essence of Peppermint—Container of 1 oz. in col. 4 for '1-1-0' read '1-5-0'

Attach a slip numbered page 104-A containing the following items and prices:—

Drugs and medicines arranged according to manufacturers and importers	Unit	Wholesale price	Retail price
	1	3	4

Merrel (W. M. S.) & Co.

Calcium Gluconate Box of 6 × 10 cc. 15 per cent ampoules 10 per cent.

less than the price given in col. 4.

ditto .. 21-9-0

Sulfanilamide .. Bottle of 25 × 7½ gr. tablets.

ditto .. 1-7-0

1000 × 7½ gr. tablets ditto .. 32-8-0

25 × 1 mgm. tablets ditto .. 2-8-0

25 × 3 mgm do. ditto .. 4-11-0

Wander (Dr. A) (India) Limited

Sulfana .. Tube of 20 × 0.5 gm tablets.

ditto .. 1-5-0

Page 105—

Bleaching Powder (loose) in cols. 1 to 6 delete all particulars.

Page 107—

Sodium Biphosphate—in cols. 2 to 6 for '2-12-0', '3-0-0', '1-12-0', '0-14-0', '0-4-0'

read '3-9-0', '4-0-0', '2-4-0', '1-4-0', '0-5-0' respectively.

The 26th July 1944

**No. 12950-S.T.**—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 15th June 1944

No. 65(6)-T.A. 44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in—

The Starch Control Order, 1943,

The Zinc Chloride Control Order, 1943,

The Hydrosulphite of Soda Control Order, 1943,

The Textile Industry (Miscellaneous Articles) Control Order, 1943,

The Cotton Textiles (Dyes and Chemicals) Control Order, 1944 and

The Indian Woolen Goods (Control) Order, 1944, namely :—

After the last clause of each of the said Orders, the following clause suitably numbered shall be inserted :—

“Any Court trying a contravention of this Order may, without prejudice to any other sentence which it may pass, direct that any article or articles in respect of which it is satisfied that the Order has been contravened shall be forfeited to His Majesty”.

J. D. KAPADIA

*Dy. Secy. to the Govt. of India*

#### COMMERCE AND LABOUR DEPARTMENT NOTIFICATIONS

*The 26th July 1944*

**No. 3020-Com.**—The following notification, issued by the Government of India, in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor  
C. G. NAIR

*Secretary to Government*

*New Delhi, 15th April 1944*

No. 205-I.R(1)/A-44—In exercise of the powers conferred by sub-section (1) of section 77 of the Indian Patents and Designs Act, 1911 (II of 1911), the Central Government is pleased to make the following further amendments to the Indian Patents and Designs Rules, 1933, the same having been previously published as required by sub-section (2) of the said section, namely :—

In the said Rules—

(i) in rule 3 for the words and figure “1, Council House Street” the words “The Patent Office” shall be substituted.

(ii) in the Forms set out in the Second Schedule, for the words and figure “Council House Street” wherever they occur, the words “The Patent Office” shall be substituted.

R. B. ELWIN

*Deputy Secy. to the Govt. of India  
The 26th July 1944*

**No. 3037-Com.**—The following resolution recorded by the Government of India in the Department of Commerce is republished for general information.

By order of the Governor  
C. G. NAIR

*Secretary to Government*

#### WAR RISKS INSURANCE

*New Delhi, 10th June 1944*

No. 58-W.R.I.(1)/44—The Government of India are pleased to direct that the following amendment shall be made in the Resolution of the Government of India in the Department of Commerce, No. 43-W.R.I. (24) 42, dated the 14th November 1942, namely :

In the said Resolution for entry 3 under “Calcutta” in paragraph 3, the following entry shall be substituted, namely :—

“3. N. M. Medora, Esquire.”

**ORDER**—Ordered that the Resolution be published in the *Gazette of India* for general information.

S. R. ZAMAN

*Joint Secy. to the Govt. of India*

*The 26th July 1944*

**No. 3038-Com.**—The following notification, issued by the Government of India in the Department of Commerce is republished for general information.

By order of the Governor  
C. G. NAIR

*Secretary to Government*

#### IMPORT TRADE CONTROL

*New Delhi, 22nd July 1944*

No. 23-ITC/44—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules.



the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Commerce, No. 23-ITC 43, dated the 1st July 1943:—

After clause (i) of the said notification, the following clause shall be inserted, namely:—

“(ia) any goods imported by the Central Government or a Provincial Government (including a Chief Commissioner) orders in respect of which are placed through the India Store Department in the United Kingdom;”

K. K. CHETTUR

*Joint Secy. to the Govt. of India*

**LAW DEPARTMENT  
NOTIFICATION**

*The 26th July 1944*

**No. 3019—III-G-7/44-L.**—The following notifications, issued by the Government of India, in the Department of Commerce are republished for general information.

By order of the Governor

C. G. NAIR

*Secretary to Government*

**WAR RISKS INSURANCE**

*New Delhi, 1st July 1944*

No. 4-W.R.I. (G) 44-D.—In exercise of the powers conferred by section 14 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940), the Central Government is pleased to direct that the following further amendments

shall be made in the War Risks (Goods) Insurance Rules, namely:—

In clause (1) of rule 3 of, and in clause (1) of Schedule “B” attached to the Fifth Schedule to the said Rules—

(i) after sub-clause (a) the following sub-clause shall be inserted, namely:—

“(aa) accidental damage occurring as the direct result of any explosion or fire which involves any explosives or munitions or other dangerous things required for war purposes and which happens or is caused by, through, or in connection with the manufacture, storage or transportation of any such explosives, munitions or other dangerous things;”

(ii) in sub-clause (b) for the word “aforesid” the words, brackets and letters “is described in sub-clause (a) or in sub-clause (aa)” shall be substituted.

*New Delhi, 1st July 1944*

No. 12-W.R.I. (G)/44—In pursuance of section 6 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940), the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Commerce No. 7-W.R.I./40, dated the 14th September 1940, namely:—

In the Schedule annexed to the said notification—

(i) the entry “2-B. Asian Assurance Company, Limited, Calcutta”, shall be omitted;

(ii) in entry No. 1-B, the word “Bombay” shall be omitted;

(iii) in entries No. 30-A and No. 87-A, the word “Calcutta” shall be omitted.

S. R. ZAMAN

*Joint Secy. to Govt. of India*